

(b) whether Government would take some steps to stop the circulation of Chinese currency in these sensitive territories by declaring all these who circulate trade with Chinese currency as traitors and punishing them to protect the stability of our currency and economy; and

(c) if not, the reasons therefor ?

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI K. S. RAMASWAMY) : (a) to (c). Facts are being ascertained.

तोड़ फोड़ गतिविधियों के लिए प्रशिक्षण प्राप्त कर रहे आन्ध्र प्रदेश तथा मध्य प्रदेश के आदिवासी

8258. श्री रमेश चन्द्र व्यास : क्या गृह कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस आशय की शिकायतें प्राप्त हुई हैं कि आन्ध्र प्रदेश के आदिवासियों को उक्त राज्यों से बाहर लाया जा रहा है और उन्हें तकनीकी प्रशिक्षण के नाम तोड़ फोड़ की गतिविधियों के लिए प्रशिक्षण दिया जा रहा है :

(ख) क्या यह भी सच है कि उक्त प्रशिक्षण प्राप्त करने के लिए कुछ आदिवासियों को विदेश भेजा गया है ; और

(ग) यदि हां, तो इस सम्बन्ध में केन्द्रीय सरकार द्वारा क्या कार्यवाही की जा रही है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री विद्या चरण शुक्ल) : (क) से (ग). आन्ध्र प्रदेश सरकार के पास ऐसी कोई सूचना नहीं है मध्य प्रदेश सरकार से उत्तर की प्रतीक्षा की जा रही है ।

Application of Article 335 of the Constitution to Jammu and Kashmir

8259. SHRI YASHPAL SINGH : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether he has since examined the application of Article 335 of the constitution to the State of Jammu and

Kashmir as was promised by him on the 2nd April, 1970 during the course of his reply to the debate on a Short Duration Discussion on Jammu; and

(b) if so, the result of the examination ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and (b). The matter is under consideration.

Amendment of Delhi University Act for providing facilities to private students

8260. SHRI YASHPAL SINGH: Will the Minister of EDUCATION AND YOUTH SERVICES be pleased to state:

(a) whether Government intend to amend the Delhi University Act for providing the facility of examination to private students;

(b) if so, whether the views of the Delhi Administration have been sought; and

(c) when the Bill would be brought forward ?

THE MINISTER OF EDUCATION AND YOUTH SERVICES (DR. V.K.R.V. RAO) : (a) Yes, Sir.

(b) No, Sir.

(c) As soon as possible.

Opinion of Supreme Court on Lotteries

8261. SHRI YASHPAL SINGH: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the former Governor General has asked for the opinion of the Supreme Court under Article 143 of the Constitution on the lotteries now being run by the State Governments; and

(b) the reaction of the Central Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI VIDYA CHARAN SHUKLA) : (a) and